

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19957/2024

[Arising out of impugned final judgment and order dated 23-07-2024 in RP No.211/2024 passed by the High Court of Madhya Pradesh at Indore]

MUKESH MURLIDHAR SOMANI

PETITIONER(S)

VERSUS

AALOOPYAJ COMMISSION AGENTS ASSOCIATION & ORS.

RESPONDENT(S)

IA No. 567/2025 - APPLICATION FOR PERMISSION

IA No. 566/2025 - EXEMPTION FROM FILING O.T.

IA No. 239784/2024 - EXEMPTION FROM FILING O.T.

IA No. 194198/2024 - EXEMPTION FROM FILING O.T.

IA No. 564/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 563/2025 - PERMISSION TO FILE SUR-REJOINER AFFIDAVIT

Date : 21-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Dr. Harsh Pathak, Adv.  
Ms. Shaveta Mahajan, AOR  
Mr. Abhishek Tugnawat, Adv.  
Mr. Mohit Choubey, Adv.

For Respondent(s) :Mr. Ruchi K., Sr. Adv.

Mr. Pradeep B., Sr. Adv.

Mr. A.K. Chauhan, Adv.

Mr. Rahul Chauhan, Adv.

Mr. Amit Kumar, Adv.

Mr. Shashank Shekhar, AOR

Mr. Nachiketa Joshi, A.A.G.

Mr. Yashraj Singh Bundela, AOR

Ms. Saloni, Adv.

Mr. Arpit Garg, Adv.

Mr. Dhruv Sharma, Adv.

Mr. Sarvam Ritam Khare, AOR  
Mr. Abhinav Dhanodkar, Adv.  
Mr. Kushagra Sharma, Adv.  
Mr. Anuj Agarwal, Adv.  
Mr. Akarsh Khare, Adv.

Mrs. Singel Trehan, Sr. Adv.  
Mr. Vikrant P., Adv.  
Mr. Dhananjaya Kumar, Adv.  
Mr. Sumit Kumar, Adv.  
Mr. Mohit, Adv.  
Mr. Prabhat Kumar Rai, AOR  
Ms. Shilpa Singh, AOR

Upon hearing the counsel the Court made the following  
**O R D E R**

1. Petitioner challenges the judgment and order dated 23-07-2024 in Review Petition No.211/2024 passed by the High Court of Madhya Pradesh at Indore, titled "Aaloo Pyaj Commission Agents vs. State of Madhya Pradesh & Ors.".
2. In view of the order dated 27<sup>th</sup> February, 2016 passed by the Madhya Pradesh State Agricultural Marketing Board, as directed by the State Government, annexed as Annexure-1 of the counter affidavit filed on behalf of the State of Madhya Pradesh, the present Special Leave Petition has become infructuous.
3. As such, the present Special Leave Petition is disposed of as infructuous.
4. However, disposal of the present petition would not come in the way of either of the parties assailing any subsequent order which may have been passed by the authorities, other than the one which was subject matter of challenge before the High Court.
5. Pending application(s), if any, shall stand disposed of.

**(D. NAVEEN)**  
**COURT MASTER (SH)**

**(ANU BHALLA)**  
**COURT MASTER (NSH)**